## NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

## CP (IB) NO. 11/Pb/2017 RT CP(IB) No. 12/Chd/Hry/2017

.. Operational Creditor/Applicant.

Versus

M/s. Isolux Corsan India Engineering & Construction Pvt. Ltd.

.....Corporate Debtor

Present:

Mr. Surjeet Bhadu, Advocate for applicant.

Mr. Akshay Bhan, Sr. Advocate with Mr. Vineet Tayal, Advocate

for Corporate Debtor.

Mr. Surjeet Bhadu, Advocate for the petitioner/operation creditor filed Memo of Appearance and seeks time to argue the matter which has been received by transfer from the NCLT, New Delhi. The learned counsel submits that either the counsel engaged earlier in Delhi would argue the case or he will file Power of Attorney along with 'No Objection' from the previous counsel on the next date fixed.

List the matter for arguments on 28.04.2017.

(Justice R.P.Nagrath)

Member (Judicial)

(Deepa Krishan) Member (Technical)

April 25, 2017